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**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 342/2017 in C.P. (I.B) No. 1/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Kailash T Shah RP
(Gurinandan Fashions Pvt. Ltd.)
V/s.
Pooja Tex-Prints Pvt Ltd.

Section of the Companies Act: Section 30(6) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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2.

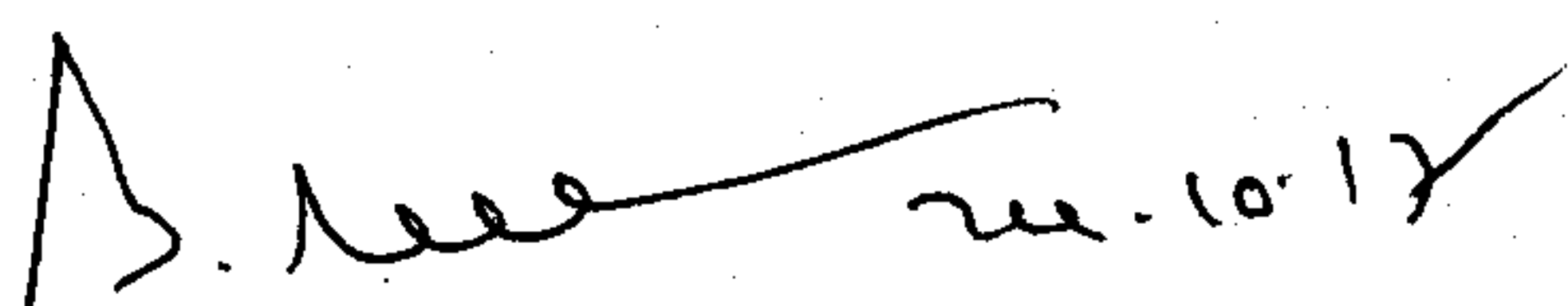
ORDER

None present for RP. None present for Respondent in IA 342/2017.

RP is directed to issue notice to the Pooja TEX Prints Pvt Ltd (Corporate Debtor) and shall file proof of service.

List the matter on 17.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 24th day of October, 2017.